

- (i) Plain weave (DW; single weft, woven on conventional shuttle loom), 94 cm X 57 cm, 64 ends X 28 picks / dm; 580 gm/bag (at 20% MR), mouth hemmed; two sides herakle stitched.
- (ii) Twill weave (DW; single weft, woven on conventional shuttle loom), 94 cm X 57 cm, 64 ends X 28 picks / dm; 580 gm/bag (at 20% MR), mouth hemmed; two sides herakle stitched.
- (iii) Plain weave (SW; double weft, woven on modern rapier loom), 94 cm X 57 cm, 46 ends X 50 picks / dm; 580 gm/bag (at 20% MR), mouth hemmed; two sides herakle stitched.
- (iv) Twill weave (SW; double weft, woven on modern rapier loom), 94 cm X 57 cm, 46 ends X 50 picks / dm; 580 gm/bag (at 20% MR), mouth hemmed; two sides herakle stitched.

(c) The alternative bags presently under consideration by the Government have been developed by Indian Jute Industries' Research Association (IJIRA). IJIRA has taken up a project funded by Ministry of Textiles, Govt. of India for the purpose. The project of IJIRA is scheduled to be completed by June, 2012.

(d) Details of the bags given in part "b" above.

The Government would certainly consider the bags developed by IJIRA subject to their successful field trials, acceptance by consumers and standardization by BIS.

Communal Harmony Justice and Reparation Commission

211. SHR R.C. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that recently the National Advisory Council met and discussed the Communal Violence Bill which has been lingering since long;

(b) the details of demands being made by civil societies to be included in the Bill and the reasons for opposition for the same by the Government; and

(c) reasons why Government is not interested in constituting Communal Harmony Justice and Reparation Commission as has been demanded by many quarters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Sir.

(b) and (c) In the past, the civil society groups have given several suggestions, including constituting Communal Harmony Justice and Reparation Commission, for inclusion in 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005'. These were examined by Ministry of Home Affairs in consultation with Ministry of Law and Justice and several suggestions that were in conformity to the objective of the Bill were proposed to be incorporated in the Bill through official amendments. However, afterwards the National Advisory Council (NAC) expressed the opinion that a Working Group of NAC would prepare a fresh draft Bill in consultation with legal experts and concerned Ministries. The draft Bill is awaited from PMO/NAC.

Objection to high rise buildings around Hindon airbase in UP

212. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Indian Air Force has objected to construction of high rise buildings around Hindon Airbase in Uttar Pradesh;

(b) if so, the details thereof; and

(c) what action Government has taken thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Applications for 'No Objection Certificate' (NOC) for construction of high rise buildings around Indian Air Force (IAF) airbases are examined in accordance with the provisions stipulated in this regard in the Gazette Notifications issued from time to time by the Government of India,. Since January, 2006, no proposal for construction of high rise building around Hindon airbase has been objected to in its entirety by IAF. However, certain restrictions of height have been imposed in some cases to ensure conformity with the stipulated provisions.

Memorandum for one rank one pension

213. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has received a Memorandum signed by body of Ex-personnel of Armed Forces in support of their demand for One Rank One Pension;